

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No.407

IA/5448/ND/2023 IA/4798/ND/2021 in IB/237/ND/2020

IN THE MATTER OF:

Kone Elevator India Pvt Ltd	...	Applicant
Versus		
Three CFacility Management Pvt Ltd	...	Respondent

under Section 9 (IBC) Code, 2016

Order delivered on 26.04.2024

CORAM:

**MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)
DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the Applicant	: Mr. Sandeep Thukral, Adv. Adv. Madhu Ayachit for the Applicant in I.A. 5448 of 2023
For the Respondent	: Mr. Sandeep Thukral, Adv., in IA 237/2020 and IA 5448/2023, Adv. Rajnish Sinha. Adv. Shelly Kjhanna, Adv. Dhruv Jain, Adv. Monika Bharati for the Respondent in IB/237/ND/2020

HYBRID HEARING (PHYSICAL & VC)

ORDER

IB/237/ND/2020:-

Pleadings have already been completed. List this matter on **17.05.2024**.

IA/5448/ND/2023:-

Ld. Counsel for the Applicant as well as Ld. Counsel for the Respondent are present through VC in IA/5448/ND/2023. Ld. Counsel for the Applicant has submitted that they received a copy of the reply, however he seeks time to

file rejoinder. One week time is granted for filing rejoinder. List this matter on **17.05.2024.**

IA/4798/ND/2021:-

This Tribunal vide order dated 05.02.2024, ten days time was granted to the respondent to file reply. Till date, no reply has been filed. As a last and final opportunity, one week time is granted to the Respondent to file reply affidavit, failing which, further steps follow. List this matter on **17.05.2024.**

-SD-

**DR. SANJEEV RANJAN
MEMBER (TECHNICAL)**

-SD-

**MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)**